## NATIONAL COMPANY LAW TRIBUNAL, CHANDIGARH BENCH, CHANDIGARH.

CA (CAA) No.20/Chd/Pb/2017

In the matter of:

S.M.Strips Pvt. Ltd. .....Applicant No.1/Transferor Company

And

K.Lall Overseas Pvt.Ltd. ....Applicant No.2/Transferee Company.

Present: Mr.Karanveer Jindal, Advocate with Mr.M.G.Jindal

Practising Company Secretary for the applicant

companies.

Learned counsel for the petitioners submits that the petitioner companies have filed affidavit of the authorised

representative of the transferee company in respect of the list of its

foreign unsecured creditors stating that all those creditors have since

been paid of their dues. It is further submitted by learned counsel that

this certificate Annexure A-1 to this effect attached with the affidavit,

is signed by the authorised representative of the petitioner companies,

the Chartered Accountant as well as the authorised representative of

Allahabad Bank.

Arguments heard. Reserved.

Sd/-(Justice R.P.Nagrath) Member (Judicial)

December 22, 2017.